

find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the rejoinder is condoned. The IA is allowed.

APPEAL NO. 365 OF 2018

Learned counsel appearing for both the parties submitted that pleadings are complete in the matter.

Submissions made by the learned counsel appearing for both the parties, as stated above, are placed on record.

List this matter for hearing in **Special Bench on 08.03.2019**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
pr/ss

(Justice N.K. Patil)
Judicial Member